

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 313
IA-4601/2021
IN
IB-412(ND)/2021

IN THE MATTER OF:

M/s. State Bank Of India
Vs.
Archana Aggarwal

.... Petitioner/Applicant
.... Respondent

Order u/S. 95 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 09.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ankur Mittal, Mr. Bhaskar, Advs.
For the Respondent : Mr. Mr. Krishnendu Datta, Sr. Adv., Mr. Ajay Kumar,
Ms. Stuti Vatsa, Advs.
For the PG : Mr. Krishnendu Datta, Sr. Adv., Ms. Stuti Vatsa,
Advs.

ORDER

IA-4601/2021

It is submitted by the Ld. Counsel appearing for the parties that the stay order passed by Hon'ble Punjab & Haryana High Court in CWP-26668/2021 is still in operation and the matter is coming up for hearing on 01.05.2024. Both the Ld. Counsel therefore, prayer for a short adjournment.

Matter adjourned **to 08.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay